

been appointed so far from among them either on ad-hoc or on regular basis; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (d). Presumably the reference is to the Combined Limited Departmental Examination 1979 conducted by the UPSC, for appointment to the Grade of Section Officer/Grade 'B' of the Central Secretariat Stenographers Service. The total number of candidates recommended by the Commission is as under:—

1. Section Officers Grade of the CSS
2. Grade 'B' of CSS

All the candidates except one who was not eligible, have since been nominated/appointed in the various Ministries/Departments as Section Officers/Grade 'B' Stenographers.

Liberalisation of Provident Fund Rules

561. SHRI A. C. DAS: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Provident Fund Scheme has been recently liberalised for the employees who want to take loan for the purpose of constructing houses and buying plots;

(b) if so, what are the relaxation made in this Provident Fund Scheme;

(c) whether such rules, as liberalised, will be applicable for the employees who have started deposit for less than five years and more than three years; and

(d) the details about the rules liberalised for the benefit of Provident Fund depositors?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) Yes, Sir.

(b) and (d). The scope for grant of advances for purpose of purchase of a dwelling house or flat/construction of

a house/acquisition of a site for the purpose of construction of a house etc. under the Employees' Provident Fund Scheme—1952 has been considerably widened. The relevant provisions in the said Scheme have been amended suitably with this object and also with a view to simplifying the existing procedure. The amended scheme *inter-alia* provides, subject to certain conditions, for grant of advance;

(1) even in case where the members of the Fund have commenced construction;

(2) for purchase of dwelling house from private individuals;

(3) for helping the spouse with financial assistance to complete construction already undertaken.

Total	SC	ST
126	35	2
30	1	—

The quantum of the advance has also been enhanced.

An Officer other than a Commissioner, if so authorised by the Commissioner, can also sanction the advance.

(c) No, Sir. The advance for the above purpose is admissible only to those Employees Provident Fund members who have completed five years membership in the Fund.

Industrial Relation monitoring Cell

562. SHRI A. C. DAS: Will the Minister of LABOUR be pleased to state:

(a) when was the Industrial relation monitoring Cell set up in the country;

(b) The total number of industrial disputes cases forwarded to this Industrial Relation Monitoring Cell;

(c) the total number of such cases disposed of so far; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI MATI RAM DULARI SINHA): (a) The Industrial relations Monitoring Cell set up in the Ministry of Labour